

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-90/1996/ 757 /A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri M. A. Choudhury,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 7<sup>th</sup> February, 2020.

Sub:- Commuted Leave along with permission to leave headquarter and handover charge

Ref:- Your Letter No. MACT(B)/121, dtd. 05.02.2020.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted commuted leave for 30 (thirty) days w.e.f. 13.02.2020 to 13.03.2020 along with station leave permission (sufficing 14.03.2020 & 15.03.2020) subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your Court and office to the District & Sessions Judge, Barpeta before proceeding on leave.

Yours faithfully,

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**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-90/1996/ 758 - /A, dated 7.2.2020

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Barpeta.

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**JT. REGISTRAR (VIGILANCE)**